## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

NO.HCM.III/175/2019-Judl./70

Dated Shillong, the 5th March 2020

It is hereby notified to all concerned that notice dated 4<sup>th</sup> March 2020 issued under memo No. HCM.III/175/2019-JudI./68A stands withdrawn with immediate effect.

It is now notified that cases listed before the DIVISION BENCH earlier comprising Hon'ble the Chief Justice & Hon'ble Mr. Justice H.S.Thangkhiew shall now be taken up by the DIVISION BENCH comprising Hon'ble Mr. Justice H.S.Thangkhiew & Hon'ble Mr. Justice W. Diengdoh at 10:30 AM in Court No. 2.

Take further notice that cases listed before the respective **SINGLE BENCHES** shall be taken up, as per list, after rising of the **DIVISION BENCH**.

By order,

JOINT REGISTRAR (JUDL.)

Memo NO.HCM.III/175/2019-Judl./70A

Dated Shillong, the 5th March 2020

Copy for information to: -

- The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
- The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
- 5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
- 7. The President/Secretary, High Court Bar Association, Shillong.
- 8. The President/Secretary, Shillong Bar Association, Shillong.
- 9. All Court Masters concerned.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 11. Notice Board.
- 12. Office File.

A.W. 101010 05.03.2020

JOINT REGISTRAR (JUDL.)

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